

12.32½ hrs.

DELHI HIGH COURT BILL*

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to move for leave to introduce a Bill to provide for the constitution of a High Court for the Union territory of Delhi, for the extension of the jurisdiction of that High Court to the Union territory of Himachal Pradesh and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a High Court for the Union territory of Delhi, for the extension of the jurisdiction of that High Court to the Union territory of Himachal Pradesh and for matters connected therewith."

The motion was adopted.

Shri Hathi: I introduce† the Bill.

12.33 hrs.

RE ORDINANCE BY GOVERNOR OF U.P.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, before you take up the next item, I request you humbly, yet earnestly to enlighten the House as to why the question of the shameful misuse of the Ordinance-making power by the Governor of U.P. just to save two or three persons cannot be raised in this House. This is an emergency.....

Mr. Speaker: It cannot be raised in this way.

Shri Hari Vishnu Kamath: This is an emergency, and....

Mr. Speaker: Mr. Kamath would excuse me if I do not answer it here.

Shri Hari Vishnu Kamath: Governors are appointed by the President and in this emergency the Union Government has got the power to advise the Governor.

Mr. Speaker: He can come and discuss it with me or he can write to me.

Shri Hari Vishnu Kamath: This is not a private matter between you and me, Sir. It is a national matter. I humbly request you to enlighten the House, in the national interest, in the public interest. It is a matter of constitutional importance. It is not a matter between you and me.

श्री किशन पटनायक (सम्बलपुर) :
अध्यक्ष महोदय, अखबार में यह निकला था कि प्रधान मंत्री जी श्री टी० टी० कृष्णमाचारी के ऊपर एक वक्तव्य देने वाले हैं। मैं जानना चाहता हूँ कि क्या शुक्रवार तक वह वक्तव्य आ जायेगा। मैं आप से यह जानकारी चाहता हूँ।

अध्यक्ष महोदय : यह मैं इस वक्त कैसे पूछ सकता हूँ। इस तरह के जो बयान होते हैं वह शुक्रवार को होते हैं, और उसी वक्त हम इस को पूछ सकते हैं।

Shri Hari Vishnu Kamath: Have you finally ruled that it is a matter between you and me, and not a matter of national importance? (Interruption). Your silence is rather disturbing.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 6-12-65.

†Introduced with the recommendation of the President.

Mr. Speaker: Order, order. The House will take up the next item of business.

Shri H. N. Mukerjee (Calcutta Central): Sir, would you give me a hearing for a moment? Shri Kamath has asked for your guidance and I heard you to say that he is welcome or any Member of the House is welcome to go and discuss with you as to how these matters can be brought up. The use of the ordinance-making power, at this particular time, an attack on the principle of the autonomy of universities—the Minister is talking about it—is something very serious. Would you, therefore, tell us, and assist us in the matter of bringing this up in the House by whichever mechanism you think fit. We are ready to go and meet you in your Chamber.

Mr. Speaker: I objected to the matter being raised in this manner. If I just allow this, then how can I bar out others? The leaders of responsible groups should realise that difficulty of mine. It should not be raised in this manner.

Shri Hari Vishnu Kamath: Why should you take us to task? It is being done by almost everybody, every day. (*Interruption*).

Mr. Speaker: Order, order.

श्री बड़े (खारगोन) : अध्यक्ष महोदय, आप हम को डांट देते हैं लेकिन दूसरों को हमेशा समय दे दिया जाता है ।

अध्यक्ष महोदय : आप लोग इस को आपस में ही समझ लें ।

12.35 hrs.

MOTIONS RE. FOOD SITUATION AND SITUATION ARISING OUT OF DROUGHT CONDITIONS—contd.

Mr. Speaker: The House will now take up further consideration of the

motion on the food situation and the drought situation. More than eight hours and 50 minutes have been taken up; eight hours and 50 minutes in the regular way, and one hour and 30 minutes more by the House sitting for extra time. I am not including the one hour and 30 minutes in the 15 hours. Therefore, six hours and 10 minutes remain. Shri K. L. More.

Shri Indrajit Gupta (Calcutta South West): Will the Minister reply tomorrow?

Mr. Speaker: Will the hon. Minister be replying tomorrow?

The Minister of Food and Agriculture (Shri C. Subramaniam): It looks like that, Sir.

12.36 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Shri K. L. More (Hatakanangle): Sir, I am grateful to you for giving me this opportunity to make a few observations on the food situation of our country. It is rather unfortunate that we are obliged to discuss to this food situation under the dismal shadow of drought and famine which forebodes starvation, ruin and stalking death not only for the human beings, but the cattle all over the country. As we are aware, recently we had to face the dangerous war on the battle front. Now we have to face a more dreadful war on the food front. We hope and trust that our whole country, especially our patriotic farmers, will rise to the occasion and meet the challenge, as was met by our jawans on the battle-field so gloriously.

It is most relieving and encouraging that the hon. Minister of Food and Agriculture, Shri Subramaniam,